

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3846
ANSWERED ON:24.08.2004
ALLOTMENT OF LAND ON LEASE BY DDA TO SOCIETIES
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Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number of societies given land on lease by the Delhi Development Authority during the period from 1990 to 2003;
- (b) the names of those societies which violated the terms and conditions of lease deed and the action taken by the Government against such societies; and
- (c) the amount of penalty recovered from those societies for violation of terms and conditions of the lease?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)

(a)to(c): The Delhi Development Authority (DDA) has reported 528 societies have been given land by DDA during the period 1990-2003. Detection of any violation of lease terms is a continuous process. No comprehensive survey has been done by DDA regarding the number of societies who may have violated the lease terms on one or more occasions. As and when any violations are detected, action is taken by way of imposition of composition charges, misuse charges, sub-letting charges/penalties, cancellations, etc. as the case may be.